The Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualification (Amendment) Act, 1986

Act 9 of 1986

Keyword(s):
Office of Profit

THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS (AMENDMENT) ACT, 1986.*
ACT No. 9 OF 1986
[15th April, 1986]

An Act further to amend the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Thirty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 1986.

(2) Section 2, in so far as it relates to,—

(a) item 77 shall be deemed to have come into force on the 8th May, 1984 ;

(b) item 78 shall be deemed to have come into force on the 12th October, 1984 ;

(c) item 79 shall be deemed to have come into force on the 26th October, 1985.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule, after entry 76, the following entries shall be inserted, namely:—

“77. The Office of the Chairman, Kakatiya Urban Development Authority, Warangal

78. The Office of the Chairman, Tirupati Urban Development Authority, Tirupati

79. The Office of the Deputy Chairman, State Development Board”.

*Received the assent of the Governor on the 13th April, 1986. For statement of Objects and Reasons, please see the Andhra Pradesh Gazette, part IV-A, Extraordinary, dated the 22nd March, 1986, at page 3.

ACT No. 44 OF 1987.*

[9th September, 1987.]

An Act further to amend the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Thirty-eighth Year of the Republic of India as follows:

*Received the assent of the Governor on the 8th September, 1987. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Part IV-A Extraordinary, dated the 12th August, 1987, at page 4.

[671]
I. (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 1987.

(2) It shall be deemed to have come into force on the 1st July, 1987.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (hereinafter referred to as the principal Act), in section 3, in sub-section (1), after the words "one thousand and five hundred rupees per mensem" the words "special allowance of one thousand two hundred and fifty rupees per mensem" shall be inserted.

3. In section 3-A of the principal Act,—

(i) in sub-section (1), in clause (a), after sub-clause (i), the following sub-clause shall be inserted namely:—

"(i-a) special allowance of one thousand two hundred and fifty rupees per mensem;"

(ii) for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) There shall be paid to each of the Deputy Ministers, if any, who are members of the Governor's Council of Ministers, a salary of one thousand and five hundred rupees per mensem, special allowance of one thousand two hundred and fifty rupees per mensem and a conveyance allowance of two thousand and five hundred rupees per mensem in case a motor car propelled by petrol is used and one thousand seven hundred and fifty rupees per mensem in case a motor car propelled by diesel oil is used."
4. In section 4 of the principal Act,—

(i) in sub-section (1), after the words "one thousand and five hundred rupees per mensem" the words "special allowance of one thousand two hundred and fifty rupees per mensem" shall be inserted;

(ii) in sub-section (4), in clause (a), after sub-clause (i), the following sub-clause shall be inserted:

"(i-a) special allowance of one thousand two hundred and fifty rupees per mensem".

5. In section 11 of the principal Act, in sub-section (1),—

(i) in clause (a), for the words "five hundred rupees" the words "seven hundred and fifty rupees" shall be substituted;

(ii) in clause (c), for the words "one thousand rupees" the words "one thousand and five hundred rupees" shall be substituted.
THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS (AMENDMENT) ACT, 1989*

ACT NO. 2 OF 1989.

[29th March, 1989.]

An Act further to amend the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fortieth year of the Republic of India, as follows:

1. (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 1989.

(2) It shall be deemed to have come into force on the 1st April, 1988.

*Received the assent of the Governor on the 28th March, 1989. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette Part-IV A, Extraordinary, dated the 4th March, 1989 at Page 3.
2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (hereinafter referred to as the principal Act) in section 6,—

(i) in the opening paragraph, after the words "use of the Ministers" the words "the Deputy Ministers" shall be inserted;

(ii) in the proviso,—

(a) after the words "any Minister" the words "the Deputy Minister" shall be inserted.

(b) for the words "one thousand rupees" the words "three thousand rupees" shall be substituted.

3. In section 9-B of the principal Act,—

(i) after the words "any Minister" the words "the Deputy Minister" shall be inserted;

(ii) for the words "twenty thousand rupees", the words "sixty thousand rupees or the actual cost of the motor car whichever is less" shall be substituted.

(iii) in the marginal heading, after the word "Ministers" the words "Deputy Ministers" shall be inserted.

4. The Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance, 1988 is hereby repealed.
THE ANDHRA PRADESH PAYMENT OF SALARIES, AND PENSION AND REMOVAL OF DISQUALIFICATIONS (SECOND AMENDMENT) ACT, 1989*

ACT NO. 3 OF 1989.

[29th March, 1989]

An Act further to amend the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fortieth Year of the Republic of India, as follows:

1. (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Second Amendment) Act, 1989.

(2) It shall be deemed to have come into force on the 1st April, 1988.

*Received the assent of the Governor on the 28th March, 1989. For statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Part-IV A, Extraordinary, dated the 11th May, 1989 at Page 4.
2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (hereinafter referred to as the principal Act), in section 3,—

(i) in sub-section (2), after the words "other Ministers" the words "and the Deputy Ministers" shall be inserted;

(ii) in sub-section (3), after the words "or any other Minister" occurring in two places the words "or the Deputy Minister" shall be inserted.

3. In section 11 of the Principal Act,—

(i) in sub-section (1-A), for the words "five thousand rupees per annum", the words "seven thousand and five hundred rupees; or with cash of the same value per annum at his choice", shall be substituted.

(ii) for sub-section (1-B), the following sub-section shall be substituted, namely:

"(1-B) Every member referred to in sub-section (1), and his or her spouse shall, subject to such rules as may be made by the State Government in this behalf, be entitled to travel either singly or, together with any other person in any stage carriage vehicles operated by the Andhra Pradesh State Road Transport Corporation on any route."

4. In section 11-B of the principal Act,—

(i) for sub-section (1), the following sub-section shall be substituted, namely:

"(1) Every member of the Legislative Assembly who does not hold any of the offices referred to in sections 3, 4, 5, 12-A and 12-B shall be entitled without payment of rent, electricity and water charges
the use of furnished accommodation at Hyderabad, provided by the State Government:

Provided that where any such member is not provided by the State Government with such accommodation, he shall be paid an accommodation allowance at the rate of one thousand rupees per mensum."

(ii) in sub-section (2), clause (b) and explanation thereunder shall be omitted.
ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS, ETC.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 16th November, 1990 and the said assent is hereby first published on the 19th November, 1990 in the Andhra Pradesh Gazette for general information:

Act No. 21 of 1990.

An Act further to amend the Andhra Pradesh payment of Salaries and Pension and Removal of Disqualifications Act, 1953.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-first year of the Republic of India as follows:-

[89]
Short Title. 1. This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 1990.

Amendment of section 3, Act 11 of 1954. 2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (hereinafter referred to as the principal Act), in section 3,-

(1) for sub-section (1), the following shall be substituted namely:-

"(1) (i) There shall be paid to the Chief Minister every month a salary of rupees two thousand two hundred and fifty, a special allowance of rupees one thousand two hundred and fifty, a supplementary allowance of rupees one thousand and a conveyance allowance of rupees three thousand five hundred in case a motor car propelled by petrol is used or rupees two thousand two hundred and fifty in case a motor car propelled by diesel oil is used:

Provided that if the Chief Minister desires that the propulsion charges incurred instead of the motor car used by him be borne by the State Government in lieu of the conveyance allowance payable to him, such propulsion charges shall be borne by the State Government.

(ii) There shall be paid to the Deputy Chief Minister, if any, and to each of the Council of Ministers whether a Cabinet Minister or a State Minister, and a Deputy Minister, every month, a salary of rupees one thousand seven hundred and fifty, a special allowance of
rupes one thousand two hundred and fifty, a sumptuary allowance of rupees one thousand and a conveyance allowance of rupees three thousand five hundred in case a motor car propelled by petrol is used or rupees two thousand two hundred and fifty in case a motor car propelled by diesel oil is used."

(2) in sub-section (2),-

(a) before the proviso, the following proviso shall be inserted, namely,-

"Provided that the rent payable on the hired accommodation provided by the State Government shall not exceed rupees five thousand per mensem."

(b) in the existing proviso for the words "Provided that" the words "Provided further that" and for the words "two thousand five hundred rupees per mensem" the words "rupees three thousand per mensem" shall respectively be substituted.

3. In Section 3A of the principal Act,-

(1) in sub-section (1),--

(i) for clause (a), the following shall be substituted, namely:-

"(a) There shall be paid to the Chief Whip and the Whip in the Assembly, every month, a salary of rupees one thousand seven hundred and fifty, a special allowance of rupees one thousand two hundred and fifty, a sumptuary allowance of rupees one thousand and a conveyance allowance of rupees three thousand five hundred in case a motor car propelled by petrol is used or rupees two thousand two hundred and fifty in case a motor car propelled by diesel oil is used."
(ii) in clause (b),—

(a) before the proviso, the following proviso shall be inserted, namely:

"Provided that the rent payable on the hired accommodation provided by the State Government shall not exceed rupees five thousand per mensem."

(b) in the existing proviso, for the words, "Provided that" the words, "Provided further that" and for the words "two thousand five hundred rupees per mensem", the words "rupees three thousand per mensem", shall respectively be substituted.

(2) sub-section (2) shall be omitted.

Substitution of new section for section 4.

For section 4 of the principal Act, the following shall be substituted, namely:

"Salaries and Allowances of the Speaker and Deputy Speaker and residences to them."

4. (1) There shall be paid to the Speaker and the Deputy Speaker, every month, a salary of rupees one thousand seven hundred and fifty, a special allowance of rupees one thousand two hundred and fifty, a sumptuary allowance of rupees one thousand and a conveyance allowance of rupees three thousand five hundred in case a motor car propelled by petrol is used or rupees two thousand two hundred and fifty in case a motor car propelled by diesel oil is used.

(2) The Speaker and the Deputy Speaker shall be entitled without payment of rent to the use of furnished residence
provided by the State Government, throughout the term of their office and for a period of fifteen days immediately thereafter;

Provided that the rent payable on the hired accommodation provided by the State Government shall not exceed rupees five thousand per mensem;

Provided further that where the Speaker or the Deputy Speaker does not use the residence provided by the State Government under this sub-section, but desires to reside in any building of his choice, he shall be paid a house-rent allowance of an amount equal to one and a half times the reasonable rent or the fair rent, calculated in respect of such building in the manner provided under the Andhra Pradesh Buildings (Lease, Rent and Eviction) Control Act, 1960 subject to the maximum of rupees three thousand per mensem;

(3) All expenditure for furnishing the residence of the Speaker and the Deputy Speaker and for the maintenance thereof, whether or not such residence is provided by the State Government under this section, shall be borne by the State Government subject to such rules as may be made by the State Government in this behalf and no charge shall fall on the Speaker and the Deputy Speaker personally in respect of the furnishing and maintenance of such residence.

(4) The income tax payable by the Speaker or the Deputy Speaker in so far as it relates to the salary, allowances and perquisites mentioned in this section shall be borne by the State Government.
5. Section 4A of the principal Act shall be omitted.

6. In section 6 of the principal Act, after second proviso, the following proviso shall be added, namely,

"Provided also that whether any Minister, Deputy Minister, the Speaker or the Deputy Speaker, the Chief Whip or the Whip in the Assembly desires to make use of his own motor car as aforesaid, he shall be provided with a driver by the Government."

7. In section 11 of the principal Act in section 11, sub-section (1),

(a) in clause (c), after the words "one thousand five hundred rupees", the words "and a conveyance allowance of one thousand five hundred rupees", shall be inserted;

(b) in clause (d), the words "telephone and" shall be omitted;

(c) after clause (d), the following shall be inserted, namely:-

"(e) in respect of telephone facility,

(i) rentals;

(ii) call charges not exceeding rupees fifteen hundred on one or two telephones, for every two months; and

(iii) installation charges."

8. In section 11D of the principal Act,

(i) in sub-section (1),
(a) in the opening portion, the words "whose annual income does not exceed rupees six thousand and" shall be omitted;

(b) in clause (iii) for the words "fifty rupees per mensem", the words "one hundred rupees per mensem" and for the words "five hundred rupees per mensem", the words "one thousand rupees per mensem" shall respectively be substituted.

(2) after sub-section (3), the following sub-section shall be added, namely:

"(4) The widow of a deceased Member, who is not re-married, shall be entitled to receive half the pension, which the deceased Member would have been entitled to receive under this section, had he been alive".

9. After section 11D of the principal Act, the following section shall be inserted, namely:

"Advance to Members of the Legislative Assembly for purchase of motor car. Subject to such rules as may be made by the State Government in this behalf, there may be paid to a Member of the Legislative Assembly by way of repayable advance a sum not exceeding rupees sixty thousand for the purchase of a motor car."

P.V. Vidyasagar,
Secretary to Government,
Law and Legislative Affairs,
Law Department.
THE ANDHRA PRADÈSH PAYMENT OF SALARIES

ACT No. 12 OF 1991.

[16th April, 1991]

AN ACT FURTHER TO AMEND THE ANDHRA PRADÈSH
PAYMENT OF SALARIES AND PENSION AND
REMOVAL OF DISQUALIFICATIONS ACT, 1953.

BE it enacted by the Legislative
Assembly of the State of Andhra Pradesh
in the Forty second Year of the Republic
of India, as follows:-

1. (1) This Act may be called the Short title
Andhra Pradesh Payment of Salaries and
Commencement.

* Received the assent of the Governor on the 12-04-1991.
For statement of object and reasons please see the Andhra
at Pages 7-11.

(2) It shall be deemed to have come into force on the 6th December, 1990.

Amendment of the Schedule, Act II of 1954.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule,-

(1) for entry 49, the following shall be substituted, namely;-

"49. The Office of the President, Parakala Seshavatharam, Andhra Pradesh State Chamber of Panchayati Raj, Hyderabad.

(2) in entry 73, for the words "Zilla Parishad", the words "Zilla Praja Parishad" shall be substituted;

(3) in entry 74, for the words "Panchayat Samithi", the words "Mandala Praja Parishad", shall be substituted;

(4) after entry 79, the following entries shall be added, namely;-

"80. The Office of the Chairman, Andhra Pradesh Medical and Health Housing and Infrastructure Development Corporation Limited.

81. The Office of the Chairman, Andhra Pradesh State Handloom Weavers Co-operative Society Limited."
82. The Office of the Chairman, Andhra Pradesh State Essential Commodities Corporation Limited.

83. The Office of the Chairman, Andhra Pradesh Girijan Co-operative Coffee Development Corporation Limited, Paderu

84. The Office of the Chairman, Andhra Pradesh Washermen Co-operative Federation.

85. The Office of the Chairman, Andhra Pradesh Nayee Brahmins Co-operative Federation.

86. The Office of the Chairman, Andhra Pradesh State Housing Corporation Limited.

87. The Office of the Chairman, Andhra Pradesh State Co-operative Rural Irrigation Corporation Limited.

88. The Office of the Chairman, Andhra Pradesh State Seeds Certification Agency.

89. The Office of the Chairman, Andhra Pradesh State Co-operative Marketing Federation.

90. The Office of the Chairman, Andhra Pradesh Co-operative Union.

91. The Office of the Chairman, Andhra Pradesh Co-operative Oil Seeds Growers' Federation.
92. The Office of the Chairman, Andhra Pradesh Co-operative Rice Mills Federation.

93. The Office of the Chairman, Andhra Pradesh Sahakara Vignana Samithi.

94. The Office of the Chairman, Andhra Pradesh Vikalangula Co-operative Finance Corporation.

95. The Office of the Chairman, Andhra Pradesh Minorities Commission.

96. The Office of the Chairman, Andhra Pradesh Beverages Corporation Limited, Hyderabad.

97. The Office of the Chairman, Andhra Pradesh Urban Development and Housing Corporation Limited, Hyderabad.

98. The Office of the Chairman, Andhra Pradesh Grandmalaya Parishad.

99. The Office of the Chairman, Andhra Pradesh State Police Housing Corporation Limited.

100. The Office of the Chairman, NEDCAP (Non-Conventional Energy Development Corporation of Andhra Pradesh).

101. The Office of the Chairman, Andhra Pradesh Technology Services Limited.
102. The Office of the Chairman, 
Hyderabad Metropolitan Water 
Supply and Sewerage Board.

103. The Office of the Chairman, 
Hyderabad Allwyns Limited.

104. The Office of the Chairman, 
Andhra Pradesh Electronics 
Development Corporation Limited.

105. The Office of the Chairman, 
Andhra Pradesh State Minorities 
Finance Corporation Limited.

106. The Office of the Chairman, 
Andhra Pradesh Scooters Limited.

107. The Office of the Chairman, 
Andhra Pradesh Handicraft Deve-
lopment Corporation Limited.

108. The Office of the Chairman, 
Andhra Pradesh Mineral 
Development Corporation.

109. The Office of the Chairman, 
Andhra Pradesh Foods.

110. The Office of the Chairman, 
Republic Forge Company Limited.

111. The Office of the Chairman of 
any Co-operative Sugar Mill.

112. The Office of the Chairman of 
any Co-operative Spinning Mill.

113. The Office of the Chairman of 
any Cotton Growers Co-operative 
Spinning Mill.

115. The Office of Chairman/President of any Co-operative Society at the Primary, Central and Apex level.

3. The Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance, 1990 is hereby repealed.

ACT NO. 26 OF 1991*

[24th October, 1991]

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-second Year of the Republic of India, as follows:-

1. (1) This Act may be called the Short title Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Commencement (Second Amendment) Act, 1991.

*Received the assent of the Governor on the 23-10-1991. For statement of object and reasons please see the Andhra Pradesh Gazette, Part A, Extraordinary, dated 28-09-1991 at page 5.
(2) It shall be deemed to have come into force on the 1st September, 1991.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (hereinafter referred to as the principal Act), in section 11,--

(a) in sub-section (1), for clause (e), the following shall be substituted, namely:

"(e) in respect of telephone facility,-

(i) an allowance of rupees one thousand five hundred per mensum inclusive of rentals;

(ii) installation charges;

(f) a clerical allowance of one thousand two hundred rupees per mensum".

(b) in sub-section (1A) for the words "seven thousand and five hundred", the words "fifteen thousand" shall be substituted.

3. For section 11A of the principal Act, the following shall be substituted, namely:-

Medical facilities to the Members of the Legislative Assembly and their families.

11A. Subject to such conditions as may be determined by rules made by the Government, every Member of the Legislative Assembly who does not hold any of the offices referred to in sections 3 to 5 and sections 12A and 12B, and the members of his family shall be entitled to,
(a) a medical allowance of rupees five hundred per month in lieu of supply of medicines free of charge from State Government hospital or dispensary;

(b) free accommodation and medical treatment in any hospital maintained by the State Government;

(c) reimbursement of the charges incurred towards hospitalisation in any Government hospital or in the Nizam's Institute of Medical Sciences, Hyderabad, where such hospitalisation is advised;

(d) medical treatment in any hospital outside India; and

(e) the provision of artificial limbs, hearing aids and the like at the cost of the State Government;

Provided that the cost to be borne or the amount to be reimbursed by the State Government in respect of medical treatment,

(i) in any hospital within or outside India, shall not exceed such sum as may be specified in the rules made by the State Government in this behalf, inclusive of the fare for air passage and expenditure incurred towards personal attendant, in case where facility for such treatment is available in any hospital in India; or

(ii) in any hospital outside India, shall not exceed the actual expenditure incurred for such treatment and the fare
for air passage of the person treated and his personal attendant in case where facility for such treatment is not available in any hospital in India;

(iii) in respect of hospitalisation in any Government hospital or in the Nizam's Institute of Medical Sciences, Hyderabad, the amount to be reimbursed shall not exceed rupees forty thousand on each occasion.

Amendment of Section 118.

4. In section 118 of the principal Act, in sub-section (1) in the proviso for the words "one thousand rupees", the words "two thousand rupees" shall be substituted.

Omission of Section 11C.

5. Section 11C of the principal Act shall be omitted.

ACT NO. 11 OF 1993*

[28th April, 1993]

An Act further to amend the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-fourth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 1993.

(2) Section 2 (b), 3 (ii) and 4 (i), shall be deemed to have come into force on the 1st July, 1992 and the remaining provisions shall come into force with effect from the 1st April, 1993.

2. Amendment of section 3.—In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (Act II of 1954) (herein after referred to as the principal Act), in section 3,—

(a) in sub-section (1),—

(i) in clause (i), in the opening paragraph for the portion beginning with the words “and a conveyance allowance” and ending with the words “diesel oil is used” the following shall be substituted, namely:—

“and a conveyance allowance of rupees six thousand in case a motor car propelled by petrol is used or rupees three thousand eight hundred in case a motor car propelled by diesel oil is used”;

* Received the assent of the Governor on the 24th April, 1993. For Statement of objects & reasons, please see the Andhra Pradesh Gazette, Part IV-A: Extraordinary, dated the 23rd March, 1993 at Pages 7, 8 & 9.
(ii) in clause (ii), for the portion beginning with the words: "and a conveyance allowance" and ending with the words "diesel oil is used;", the following shall be substituted, namely:

"and a conveyance allowance of rupees six thousand in case a motor car propelled by petrol is used or rupees three thousand eight hundred in case a motor car propelled by diesel oil is used."

(b) in sub-section (2),—

(i) in the first proviso, for the words "rupees five thousand", the words "rupees ten thousand" shall be substituted;

(ii) in second proviso, for the words "building of his choice", the words "building of his choice other than his own building," and for the words "rupees three thousand", the words "rupees ten thousand" shall be substituted;

(iii) after the second proviso, the following proviso shall be inserted, namely:

"Provided also that where any such Minister or Deputy Minister desires to reside in his own building he shall be paid a house rent allowance which shall not be less than rupees five thousand but which shall not exceed rupees ten thousand per mensem subject to evaluation by the Roads and Buildings Department."

3, Amendment of section 3-A.—In section 3-A of the principal Act in sub-section (1),—

(i) in clause (a), for the portion beginning with the words "and a conveyance allowance" and ending with the words "diesel oil is used;", the following shall be substituted, namely:

"and a conveyance allowance of rupees six thousand in case a motor car propelled by petrol is used or rupees three thousand eight hundred in case a motor car propelled by diesel oil is used."

(ii) in clause (b),—

(A) in the first proviso, for the words "rupees five thousand", the words "rupees ten thousand" shall be substituted;
(B) in the second proviso, for the words "building of his choice", the words "building of his choice other than his own building," and for the words "rupees three thousand", the words "rupees ten thousand" shall be substituted;

(C) after the second proviso, the following proviso shall be inserted, namely:

"Provided also that where the Chief Whip or any Whip in the Assembly desires to reside in his own building he shall be paid a house rent allowance which shall not be less than rupees five thousand but which shall not exceed rupees ten thousand per mensum subject to evaluation by the Roads and Buildings Department."

4. Amendment of section 4.—In section 4 of the principal Act,—

(a) in sub-section (1), for the portion beginning with the words "and a conveyance allowance" and ending with the words "diesel oil is used", the following shall be substituted, namely:

"and a conveyance allowance of rupees six thousand in case a motor car propelled by petrol is used or rupees three thousand eight hundred in case a motor car propelled by diesel oil is used."

(b) in sub-section (2),—

(i) in the first proviso, for the words "rupees five thousand", the words "rupees ten thousand" shall be substituted;

(ii) in the second proviso, for the words "building of his choice", the words "building of his choice other than his own building," and for the words "rupees three thousand", the words "rupees ten thousand" shall be substituted;

(iii) after the second proviso, the following proviso all be inserted, namely:

"Provided also that where the Speaker or the Deputy Speaker desires to reside in his own building he shall be paid a house rent allowance which shall not be less than rupees five thousand but which shall not exceed rupees ten thousand per mensum subject to evaluation by the Roads and Buildings Department."
5. Amendment of section 6:—In section 6 of the principal Act, —

(a) in the first proviso, for the words "three thousand rupees, the words "six thousand rupees" shall be substituted.

(b) in the second proviso, for the words "three thousand rupees" the words "six thousand rupees" shall be substituted;

6. Amendment of section 11:—In section 11 of the principal Act,—

(a) in sub-section (1), in clause (e), in sub-clause (i), for the words "rupees one thousand five hundred" the words "rupees two-thousands" shall be substituted;

(b) in sub-section (1-A), for the words "provided with railway coupons of the value of fifteen thousand rupees or with cash of the same value at his choice per annum", the words "provided with railway coupons of the value of twenty thousand rupees or with cash of the same value at his choice per annum, in two equal instalments one in the first half of the year and the other in the second half of the year", shall be substituted,

7. Amendment of Section 11-D:—In section 11-D of the principal Act, in sub-section (1), for the words "one hundred rupees", the words "two hundred rupees" and for the words "one thousand rupees", the words "two thousand rupees" shall be substituted.

ACT No. 10 OF 1997* [7th April, 1997]

An Act further to amend the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-eighth Year of the Republic of India as follows:-

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*Received the assent of the Governor on 4th April, 1997. For Statement of the Objects and Reasons, please see the A.P. Gazette Part IV-A Extraordinary dated 26th March, 1997 at P-3.
Short title. 1. This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 1997.

Amendment of section 3, Act II of 1954.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (hereinafter referred to as the principal Act), in section 3, in sub-section (2),

(i) in the first proviso, for the words "rupees ten thousand", the words "rupees fifteen thousand", shall be substituted;

(ii) in the second proviso, for the words "rupees ten thousand", the words "rupees fifteen thousand", shall be substituted;

(iii) in the third proviso, for the words "rupees ten thousand", the words "rupees fifteen thousand", shall be substituted.

3. In section 11, in sub-section (1) of the principal Act,

(i) for clause (c), the following clause shall be substituted, namely:

"(c) a constituency allowance of two thousand rupees and a conveyance allowance of two thousand rupees per mensum."

(ii) in clause (e) in item (i), for the words "an allowance of rupees two thousand per mensum", the words "an allowance of rupees four thousand per mensum", shall be substituted.

G. BHAVANY PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
ACT No. 22 OF 1988.

* [20th May, 1998.]

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-ninth Year of the Republic of India; as follows:-

*Received the assent of the Governor on the 19-05-1998. For statement of object and reasons please see the Andhra Pradesh Gazette, Part-IV-A, Extraordinary dated 25-03-1998 at Page 4-5.]
1. (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 1998.

(2) Section 4 shall be deemed to have come into force on the 1st April, 1988 and sections 2 and 5 shall be deemed to have come into force on the 25th July, 1995 and remaining provision shall come into force at once.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (hereinafter referred to as the principal Act), for section 9-B, the following shall be substituted, namely:

"9-B. Advances to Ministers, Deputy Ministers, Chief Whip in the Assembly, Whips in the Assembly, Speaker and Deputy Speaker for purchase of motor cars:—

Any Minister, Deputy Minister, Chief Whip or Whip in the Assembly, the Speaker or the Deputy Speaker may be paid by way of a repayable advance a sum of money as may be prescribed for the purchase of motor car in order that he may be able to discharge conveniently and efficiently the duties of his office."

3. In the principal Act, in section 11, in sub-section (1-B), for the words, "either singly or together with any other person", the words "either singly or together with the spouse or with any other person" shall be substituted.
4. In the principal Act, in section Amendment 11-B, in sub-section (1), for the existing of sec-
proviso, the following proviso shall be tion 11B. substituted, namely:-

"Provided that where any such member
does not use the accommodation provided
by the State Government under this sub-
section, such member shall be paid an
accommodation allowance at the rate of
rupees two thousand per mensum."

5. For section 11-E of the principal
Act, the following shall be substituted,
namely:-

"11-E. Advance to Members of the
Legislative Assembly for purchase of
motor car:—A Member of the Legislative
Assembly may be paid by way of repayable
advance a sum of money as may be pres-
cribed for the purchase of a motor car."

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
ACT No. 23 OF 1998.

*[20th May, 1998.]*

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-ninth Year of the Republic of India, as follows:-

*[Received the assent of the Governor on the 16-5-98. For statement of object and reasons please see the Andhra Pradesh Gazette, Part-IV-A, Extraordinary dated 16-04-1998 at Page 4-5.]*
1. (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Second Amendment) Act, 1998.

(2) It shall come into force on such date as the State Government may, by notification in the Andhra Pradesh Gazette, appoint.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (hereinafter referred to as the principal Act), in section 3, in sub-section (1),—

(1) in clause (i), for the words "a salary of rupees two thousand two hundred and fifty", the words "a salary of rupees three thousand", shall be substituted;

(2) in clause (ii), for the words "a salary of rupees one thousand seven hundred and fifty", the words "a salary of rupees two thousand and five hundred" shall be substituted.

3. In section 3A of the principal Act, in sub-section (1), in clause (a), for the words "every month a salary of rupees one thousand seven hundred and fifty", the words "every month a salary of rupees two thousand five hundred" shall be substituted.

4. In section 4 of the principal Act, in sub-section (1) for the words "every month a salary of rupees one thousand seven hundred and fifty", the words "every month a salary of rupees two thousand five hundred" shall be substituted.
§. In section 11 of the principal Amendment of Act.—

(1) in sub-section (1),—

(A) in clause (a) for the words "seven hundred and fifty rupees per mensum", the words "two thousand five hundred rupees per mensum" shall be substituted.

(B) for clause (c) the following shall be substituted, namely:

"(c) a Constituency allowance of three thousand rupees and a Conveyance allowance of three thousand rupees per mensum;"

(C) in clause (d), for the words "five hundred rupees", the words "one thousand rupees" shall be substituted;

(D) in clause (e), in sub-clause (i), for the words "rupees four thousand", the words "rupees seven thousand" shall be substituted.

(E) in clause (f), for the words "one thousand two hundred rupees", the words "two thousand rupees" shall be substituted.

(2) for sub-section (1A), the following shall be substituted, namely:

"(1A) Every member referred to in sub-section (1) shall be entitled to travel in first class upto a maximum
distance of 30,000 Kms. (Thirty thousand Kilometers) in a year for which he shall be provided with railway coupons of the value determined on the prevailing rates upto 30,000 Kms. (thirty thousand Kilometers) or with cash of the same value at his choice per annum, in two equal instalments, one in the first half of the year and the other in the second half of the year."

6. In section 11-B of the Principal Act, in sub-section (1), in the proviso for the words "two thousand rupees", the words "three thousand rupees" shall be substituted.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
AN ACT FURTHER TO AMEND THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATION ACT, 1953.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-ninth Year of the Republic of India, as follows:

* [19th August, 1998.]

[Received the assent of the Governor on the 16th August, 1998.

For statement of object and reasons please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated 27-07-1998 at Page 3.]

1. Short title and commencement — (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualification Act, 1998.

(2) It shall come into force on such day as the State Government may, by notification in the Official Gazette, appoint in this behalf.

2. Removal of disqualification — No person who is disqualified to hold or to act as an officer or employee shall be appointed as such officer or employee:

(a) if the appointment is to be made to an office or post of a grade or rank inferior to which he has been appointed or employed or was at the time of his appointment or employment a member of any service of the government of India or of any other Government;

(b) if the appointment is to be made to an office or post of a grade or rank superior to which he has been appointed or employed or was at the time of his appointment or employment a member of any service of the government of India or of any other Government.

3. Power to make rules — The State Government may, by notification in the Official Gazette, make rules for carrying into effect the purposes of this Act.

4. Repeal and Savings — (1) The Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualification Act, 1953, is hereby repealed.

(2) Notwithstanding the repeal of the said Act, any appointment made or any disqualification existing on the date of commencement of this Act shall continue to be made and to exist respectively, as if this Act had not been passed.

5. Application of the Judicature Act — (1) Notwithstanding anything in this Act to the contrary, in every case where any question arises as to whether the provisions of this Act are or are not to be applied in the case of any officer or employee, it shall be determined in accordance with the provisions of the Judicature Act, 1883.

(2) For the purposes of this section, every officer or employee shall be deemed to be a member of the service to which he belongs and the provisions of the Judicature Act, 1883, shall apply accordingly.

6. Extension — This Act shall extend to the whole of the territory of the State of Andhra Pradesh.
1. (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Third Amendment) Act, 1998.

(2) It shall be deemed to have come into force on the 20th May, 1998.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (hereinafter referred to as the principal Act), in section 11, for sub-section (1A), the following shall be substituted namely:

"(1A) Every member referred to in sub-section (1) shall be provided, at his or her option, either with railway coupons enabling to travel in the first class up to a maximum distance of 30,000 Kms (Thirty thousand Kilometers) in a year or with such lumpsum amount calculated at the prevailing railway fare at the stage of 800 Kilometers according to the fare fixed for each kilometer travelled, up to 30,000 Kms. and such member or his or her spouse shall be entitled to travel either singly or together with spouse or with any other person by any railway in India:

Provided that the lumpsum amount so calculated shall be paid to each such member in two equal instalments, one in the first half of the year and the other in the second half of the year subject to such rules as may be made in this behalf."

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice.
The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 19th April, 1999 and the said assent is hereby first published on the 21st April, 1999 in the Andhra Pradesh Gazette for general information:

**ACT No. 12 OF 1999.**

An Act further to Amend the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fiftieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Short Andhra Pradesh Payment of Salaries and title and commencement.

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Received the assent of the Governor on 19-4-1999. For statement of objects and reasons please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dt. 31-3-1999 at page 3.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment


(i) the existing Section 11-A shall be numbered as Sub-section (1);

(ii) after sub-section (1) as so re-numbered, the following sub-section shall be added to sub-section (1), namely:

"(2) Subject to such conditions as may be determined by rules made by the Government every former member of the Legislative Assembly and Legislative Council and the members of their families shall be entitled to the medical facilities specified in clauses (b), (c) and (e) of sub-section (1)."

(iii) in the marginal heading for the words "the Members of the Legislative Assembly", the words "the Members of the Legislative Assembly, the former Members of the Legislative Assembly and the Legislative Council" shall be substituted.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
STATEMENT OF OBJECTS AND REASONS

With a view to provide medical facilities to the former Members of the Legislative Assembly and the Legislative Council and to the members of their families Government have decided to extend,—

(i) free accommodation and medical treatment in any Hospital maintained by the State Government;

(ii) reimbursement of the charges incurred towards hospitalisation in any Government Hospital or in the Nizams Institute of Medical Sciences, Hyderabad/Sri Venkateswara Institute of Medical Sciences, Tirupathi where such hospitalisation is advised; and

(iii) providing artificial limbs, hearing aids and the like at the cost of the State Government subject to such rules as made by the Government in this behalf.

To give effect to the above decision, Government have decided to amend section 11A of the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 suitably.

The Bill seeks to give effect to the above decision.

M. CHANDRABABU NAIDU,
Chief Minister.
ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 14th October, 2000 and the said assent is hereby first published on the 16th October, 2000 in the Andhra Pradesh Gazette for general information:

ACT NO 34 OF 2000

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

[215]
Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-first Year of the Republic of India as follows:-

1.(1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2000.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (hereinafter referred to as the principal Act), in section 3,-

   (i) for sub-section (1), the following shall be substituted, namely,-

   (1) (i) There shall be paid to the Chief Minister, every month, a salary of rupees five thousand two hundred and fifty, a special allowance of rupees three thousand two hundred and fifty, a sumptuary allowance of rupees three thousand and a conveyance allowance of rupees ten thousand in case a bullet proof motor car is used or rupees seven thousand in case any other motor car is used:

Provided that if the Chief Minister desires that the propulsion charges incurred in respect of the motor car used by him be borne by the State Government in lieu of the conveyance allowance payable to him, such propulsion charges shall be borne by the State Government.
(ii) There shall be paid to the Deputy Chief Minister, if any, and to each member of the Council of Ministers whether a Cabinet Minister or a State Minister or a Deputy Minister, every month, a salary of rupees five thousand, a special allowance of rupees three thousand two hundred and fifty, a sumptuary allowance of rupees three thousand and a conveyance allowance of rupees ten thousand in case a bullet proof motor car is used or rupees seven thousand in case any other motor car is used.

(ii) in sub-section (2), after the third proviso, the following proviso shall be added, namely,-

Provided also that where such Minister or Deputy Minister resides in any hired accommodation provided by the State Government or in any building of his choice not provided by the State Government or in his own building, he shall be paid a camp office allowance of rupees five thousand per mensum.”.

3. In section 5A of the Principal Act, in sub-section (1), -

(i) for clause (a), the following shall be substituted, namely,-

(a) There shall be paid to the Chief Whip and the Whip in the Assembly, every month, a salary of rupees five thousand, a special allowance of rupees three thousand two hundred and fifty, a sumptuary allowance of rupees three thousand and a conveyance allowance of rupees ten thousand in case a bullet

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proof motor car is used or rupees seven thousand in case any other motor car is used.

(ii) in clause (b), after the third proviso, the following shall be added namely,-

Provided also that where such Chief Whip or any Whip in the Assembly, resides in any hired accommodation provided by the State Government or in any building of his choice not provided by the State Government or in his own building, he shall be paid a camp office allowance of rupees five thousand per mensum."

"Amendment of 4. In section 4 of the Principal Act,-

(i) for sub-section (1), the following shall be substituted, namely,-

(1) There shall be paid to the Speaker and the Deputy Speaker, every month, a salary of rupees five thousand, a special allowance of rupees three thousand two hundred and fifty, a sumptuary allowance of rupees three thousand and a conveyance allowance of rupees ten thousand in case a bullet proof motor car is used or rupees seven thousand in case any other motor car is used.

(ii) in sub-section (2), after the third proviso the following proviso shall be added, namely,-

Provided also that where such Speaker or Deputy Speaker resides in any hired accommodation provided by the State Government or in any building of
his choice not provided by the State Government or in his own building, he shall be paid a camp office allowance of rupees five thousand per mensum."

5. In section 11 of the Principal Act, in sub-section (1),—

(i) for clause(c), the following shall be substituted, namely,—

(c) a constituency allowance of rupees five thousand and a conveyance allowance of rupees five thousand per mensum.

(ii) in clause(d), for the words, 'One thousand rupees;' the words, 'One thousand and five hundred rupees;' shall be substituted.

(iii) In clause(3), in sub-clause(i), for the words, 'rupees seven thousand;' the words, 'eight thousand rupees;' shall be substituted."

6. In section 11A of the Principal Act, in sub-section(1),—

(i) in clause(a) for the words, 'rupees five hundred per mensum;' the words, 'rupees one thousand per mensum;' shall be substituted.

(ii) in clause(iii) of the proviso, for the words, 'rupees forty thousand;' the words, 'rupees seventy five thousand;' shall be substituted."

G. BHAVANI PRASAD, Secretary to Government, Legislative Affairs & Justice, Law Department.
STATEMENT OF OBJECTS AND REASONS

Under the provisions to sub-section (2) of section 3 and provisos to section 3-A of the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, the Chief Minister. Deputy Chief Minister if any, other Ministers, Deputy Ministers and the Chief Whip and Whip of the Legislative Assembly, respectively are entitled for payment of a maximum amount of rupees fifteen thousand per mensum towards rent where hired accommodation is provided to them by the State Government or where they do not use the residence provided by the State Government but desire to reside in any building of their choice or where they reside in their own building. Likewise, the Speaker and Deputy Speaker of the Legislative Assembly are entitled for payment of maximum amount of rupees ten thousand per mensum towards rent according to proviso under sub-section (2) of section 4 of the Act, where they reside in the hired accommodation provided by the State Government, or in any building of their choice or in their own building.

Government have decided to pay an amount of rupees five thousand towards camp office allowance in addition to the House Rent Allowance as specified in section 3, 3-A and 4 to such of the Ministers/Deputy Ministers/Chief Whip/Whip/Speaker/Deputy Speaker of the Legislative Assembly who resides in any hired accommodation provided by the State Government or in any building of his choice not provided by the Government or in his own building.

It is now proposed to enhance the existing limit of Rs. 40,000/- to Rs. 75,000/- to the members of the Legislative Assembly and their families as was done in the case of the Government Officers and ex-Legislators, in respect of reimbursement for medical treatment under proviso to clause (iii) of section 11-A(1).

To give effect to the above decisions, sections 3, 3-A, 4 and 11-A(1) of the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 have been suitably amended.

This Bill seeks to give effect to the above decision.

NARA CHANDRABABU NAIDU,
Chief Minister.
ANDHRA PRADESH ACT, ORDINANCES AND REGULATIONS.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 21st December, 2002 and the said Act is hereby first published on the 23rd December, 2002 in the Andhra Pradesh Gazette for general information.

ACT NO. 23 OF 2002.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-third Year of the Republic of India as follows:

1. (1) This Act may be called the Hyderabad Municipal Corporations (Amendment) Act, 2002.

   (2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In the Andhra Pradesh: Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (hereinafter referred to as the principal Act), in section 11, in sub-section (1), clause (f) shall be omitted.

3. In section 11-A of the principal Act, in sub-section (1), in clause (a), for the words, rupees one thousand per mensum, the words, rupees three thousand per mensum, shall be substituted.

K.G. SHANKAR,
Secretary to Government,
Legislative Affairs & Justice (FaC),
Law Department.

STATEMENT OF OBJECTS AND REASONS
According to clause (f) of sub-section (1) of section 11
of the Andhra Pradesh Payment of Salaries and Pension
and Removal of disqualifications Act, 1953, every member of
the Andhra Pradesh Legislative Assembly, who does not
hold any of the offices referred in Sections 3 to 5 and (Sec-
tions 12-A and 12-B) shall be entitled to Clerical Allow-
ance of Rs. 2,000/- (Rupees two thousand only) per mensum
and according to clause (a) of section 11A of the said Act,
every member of the Andhra Pradesh Legislative Assembly
who does not hold any of the offices referred in section 3 to
5 and sections 12-A and 12-B, and the Members of his fam-
ily shall be entitled to a medical allowance of rupees one
thousand per mensum in lieu of supply of medicines free of
charge from State Government hospital or dispensary.

In view of the orders issued by the Government in
G.O.Ms.No. 207, G.A. (SR) department, Dt. 1-5-2001., ev-
ery member of the Legislative Assembly is entitled to have
a Personal Assistant on deputation from the Government De-
partments up to Upper Division Cleck cadre whose expend-
diture towards salaries and fixed travelling allowances shall
be charged to the establishment from where he has been
drafted. Therefore the question of payment of an amount of
Rs. 2,000/- (Rupees two thousand only) towards clerical al-
lowance per mensum may not arise. Hence, clause (f) of
sub-section (i) of section 11 of the said Act has been pro-
posed to be omitted and decided to enhance the existing
Medical allowance of Rs. 1000/- per month to Rs. 3,000/-
per month by amending clause (a) of section 11-A of the
said Act.

This Bill seeks to give effect to the above decision.

NARA CHANDRABABU NAIDU,
Chief Minister.

ANDHRA PRADESH ACTS, ORDINANCES AND
AN ACT FURTHER TO AMEND THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-sixth Year of the Republic of India as follows:-
1. (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Second Amendment) Act, 2005.

(2) It shall be deemed to have come into force on the 24th August, 2005.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 in the Schedule, after entry 2, the following new entry shall be inserted namely:

"2-A. The office of member of the National Disaster Management Authority constituted by the Government of India in Ministry of Home Affairs in their notification No. 1/15/2002-DM (I)/NDMA. III (A), dated the 30th May, 2005."

3. The Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance, 2005 is hereby repealed.

T. MADAN MOHAN REDDY,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
ACT No. 14 OF 2010.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty first Year of the Republic of India as follows :-

A-290 [1]
1. (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 7th December, 2010.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule, in entry 2A, for the words “The office of member”, the words “The office of the Vice-Chairperson/ Member” shall be substituted.

A. SHAKAR NARAYANA,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-second year of the Republic of India as follows:—

1. (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2011.

[1]
(2) It shall be deemed to have come into force on and from the first January, 2011.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (herein after referred to as the Principal Act,) in section 11,-

(i) in sub-section (1), for clauses (a) and (b) the following shall be substituted, namely:-

“(a) a salary of Rs. 12,000/- (Rupees Twelve thousand only) per mensum;”

(b) a constituency allowance of Rs. 83,000/- (Rupees Eighty Three thousand only) per mensum; and

(ii) in sub-section (1 A),-

(a) for the expression “of 30,000 Kms. (Thirty thousand Kilometers)” the expression “of 70,000 Kms. (Seventy thousand Kilometers)” shall be substituted.

(b) for the expression “up to 30,000 Kms.” the expression “up to 70,000 Kms.” shall be substituted.

3. In section 11-D of the Principal Act, in sub-section (1) for the paragraph after clause (iii) the following shall be, substituted, namely;-:

“A pension of fifteen thousand rupees per mensum for the first term or a part of it and a pension of one thousand rupees per mensum for each year of his
service in subsequent term as such member, so however, that in no case the pension payable to such person shall exceed twenty five thousand rupees per mensum."

A. SHANKAR NARAYANA,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
AN ACT FURTHER TO AMEND THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty third Year of the Republic of India as follows:—

A. 308
1. (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2012.

(2) It shall be deemed to have come into force with effect on and from the 13th July, 2011.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualification Act, 1953, in Section 11-B, in sub-section (1), for the existing proviso, the following proviso shall be substituted, namely:-

“Provided that where any such Member does not use the accommodation provided by the State Government under this sub-section, such member shall be paid an accommodation allowance at the rate of Rs. 25,000/- (Rupees Twenty Five thousand), per mensum”.

A. SHANKAR NARAYANA,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.